

(क) निम्नोक्त कारणों की वजह से 1 अप्रैल 1979 से सीरे का निर्यात राज्य व्यापार निगम के अर्पित मार्गोद्धृत किया गया था :

- (1) राज्य व्यापार निगम पहले से ही इस बाजार में था और उसके पास निर्यातों को संचालित करने के लिये सभी तरह का अनुभव और विशेषता थी।
- (2) अगर गैर-सरकारी निर्यातकों को निर्यात करने की अनुमति दी जाती तो राज्य व्यापार निगम द्वारा प्राप्त की जा रही कच्ची कीमतें, गैर सरकारी व्यापारियों के बीच प्रतियोगिता के फलस्वरूप गिर जाती।
- (3) निर्यातों को संचालित करने में सबसे प्रमुख कठिनाई अपेक्षित परिवहन, भंडारण-तथा जहाजरानी सम्बन्धी सुविधाओं को सुनिश्चित करना था। यह देखा गया कि अगर जनता के लिये सीरे का व्यापार खोल दिया गया तो सीमित परिवहन तथा भंडारण सुविधाओं को प्राप्त करने के लिये होठ छिड़ जायेगी। अतः यह महसूस किया गया कि राज्य व्यापार निगम एकमात्र मार्गोद्धरण अधिकरण के रूप में देश से होने वाले निर्यातों के बेहतर हित में उपलब्ध तरीकों का उपयोग कर सकता है।
- (4) अन्तर्राष्ट्रीय बाजार में विद्यमान कीमत प्राप्ति के आधार पर गैर सरकारी निर्यातक निर्यातों में अत्यधिक लाभ कमायेंगे।

#### Pre-Condition for Utilisation of World Bank Aid

8804. CH. HARI RAM MAKKASAR GODARA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that there is a pre-condition in the utilization of the World Bank aid since the money on projects is to be spent first and then asked for re-imburements;

(b) if so, whether it is also a fact that most of the State Governments find it difficult to fund the projects and due to delays in execution etc., and on

account of their lean budgetary provisions the costs of the projects in hand escalates; and

(c) if so, his reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. P. SHARMA AGARWAL): (a) Yes, Sir, the articles of Agreement of the International Bank for Reconstruction and Development (IBRD) and the International Development Association (IDA) provide that the Bank and the IDA shall make arrangements to ensure that the funds may be withdrawn only to meet expenses in connection with the projects as they are actually incurred.

(b) and (c) State Governments pose projects for World Bank Group financing in accordance with their plan priorities and agree on schedules of expenditure in the course of project appraisal/negotiation after satisfying themselves that they would be in a position to make full provisions; therefore; in their plans. Mostly, the State Governments make appropriate budget provisions though instance, have been noticed where this has not been done. While lack of adequate budget provisions can adversely affect project execution resulting in cost increases, more often delays occur on account of a variety of other reasons such as organisational deficiencies, inadequacies of detailed planning, implementation and monitoring, difficulties relating to land acquisition and procurement, ineffective inter-institution co-ordination, etc.

#### Number of Persons convicted for Violating Essential Commodities Act

8805. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) what is the number of persons convicted for violating the Essential Commodities Act during 1978; and